The Punjab Land Revenue Special Assessment (Exemption) Act, 1962

Act 7 of 1962

Keyword(s):
Factory, Land, Special Assessment
**Act 7 of 1962**]  THE PUNJAB LAND REVENUE SPECIAL ASSESSMENT (EXEMPTION)

THE PUNJAB LAND REVENUE SPECIAL ASSESSMENT (EXEMPTION) ACT, 1962.

(Punjab Act 7 of 1962)

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An Act to provide certain exemptions from special assessment of land revenue.

Be it enacted by the Legislature of the State of Punjab in the Thirteenth Year of the Republic of India as follows:—

1. This Act may be called the Punjab Land Revenue Special Assessment (Exemption) Act, 1962.

2. In this Act, unless the context otherwise requires,—

   (a) "factory" means a factory as defined in clause (m) of section 2 of the Factories Act, 1948;

   (b) "land" means land which for reasons specified in clauses (f) and (g) of sub-section (1) of

1For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1962, page 655.
section 59 of the Punjab Land Revenue Act, 1887, requires revision in the assessment of its land revenue;

(c) "special assessment" means the special assessment made under the Punjab Land Revenue (Special Assessments) Act, 1955, or clauses (f) and (g) of sub-section (1) of section 59 of the Punjab Land Revenue Act, 1887.

3. (1) As from the commencement of the Punjab Land Revenue (Special Assessments) Act, 1955, no land shall be liable to special assessment—

(a) where such land is situated in any hill area or sub-montane area specified in this behalf by the State Government by notification; or

(b) where on such land a factory is established, whether before or after such commencement:

Provided that the exemption in clause (b) shall apply for a period of ten years to be computed from the date on which the factory starts working.

(2) The State Government, if it is of opinion that it is in public interest so to do, may by notification exempt any class or classes of sites or any areas to be specified in the notification from liability to special assessment.